

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**CP/021/32/2016  
in  
OA No.1376/2013**

**Dated: 24.01.2018**

**BETWEEN:**

B. Shiva Shankar,  
Aged 33 years,  
S/o. (L)B. Veeraswamy,  
Ex-PM 'A' S.C. Rly./KJZ,  
(P.O)& Mandal Nekkonda District,  
Warangal.

..... Petitioner

**AND**

UOI rep. by

1. Sh. Ravinder Gupta  
The General Manager,  
South Central Railway,  
Secunderabad.
2. Sh. Ashesh Agrawal,  
The Divisional Railway Manager (P),  
South Central Railway,  
Sanchalan Bhavan,  
Secunderabad Division,  
Secunderabad.

..... Respondents/  
Contemnors

Counsel for the Applicant : Mr. G.S. Rao  
Counsel for the Respondents : Mr. D. Madhava Reddy, SC for Rlys.

**CORAM**

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member  
Hon'ble Mrs. Minnie Mathew, Administrative Member

## ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Heard both side learned counsel.

2. It is submitted by the learned counsel appearing for the Respondents that the order against which the Contempt Petition is filed, has been complied with. The compliance report is also submitted to the Tribunal. Learned counsel appearing for the applicant however submits that the compliance is not proper.

3. Having gone through the compliance report, we are of the view that the Contempt Petition can be closed. Accordingly, the Contempt Petition is closed giving liberty to the Petitioner to file a fresh O.A. in case of any grievance.

(MINNIE MATHEW)  
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)  
JUDL. MEMBER

Dated the 24<sup>th</sup> January, 2018  
(Dictated in the Open Court)